

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. 17 OF 2022

IN THE MATTER OF:

D S KATARIA & ANR
APPLICANTS

VERSUS

GOVT OF NCT OF DELHI & ORS
RESPONDENTS

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FILED THROUGH



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**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 DDA
IN THE CAPTIONED O.A.**

I, N. SARAVANA KUMAR, aged 52 years,
S/o P. NAGARAJAN, designated as Vice-Chairman of
the Delhi Development Authority (DDA), do hereby solemnly affirm and state as
under:

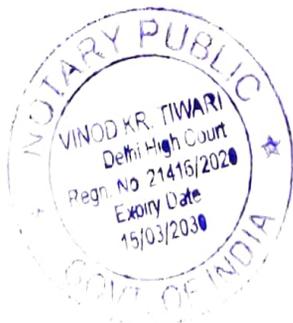
1. I am the Vice-Chairman of the Delhi Development Authority (DDA), Respondent No. 5, and as such I am duly authorized and competent to affirm the present affidavit on behalf of the Delhi development Authority.
2. That the instant Affidavit has been Drafted under my instructions and I say that the facts therein are based upon case records which I believe to be accurate too the best of my Knowledge and belief.



3. That this Hon'ble Tribunal's through it's order dated 15.09.2025, has directed the Vice chairman DDA to file the Compliance Affidavit to the issue raised by Respondent No. 3 - Delhi Jal Board (DJB) in I.A. No. 617/2025 regarding the handing over of land for the construction of an SPS at Rangpuri.
4. It is submitted that the present Affidavit is being filed in strict compliance with the Hon'ble NGT Order dated 15.09.2025, specifically paragraphs 6 and 7, which directed the Vice-Chairman of DDA to personally look into the matter for redressing the problems/issues arising in the transfer of land and setting up of STPs/Sewage Pumping Station (SPS) and to file an own affidavit indicating the timelines for remediation of the environmental issues involved in the present case.

Status of Land Handover for Sewage Pumping Station (SPS) at Rangpuri Village

5. The DDA has fully complied with the direction for the handover of the requisite land to the DJB for the purpose of the SPS construction at Rangpuri.
6. That the land, measuring **250 square meters (sqm)**, located at the **water body, Khasra No. 660, Rangpuri Village**, was directed to be handed over to the Delhi Jal Board (DJB) by the Engineering Wing of DDA following a direction issued in the e-office File No. LD/IL/0001/2022/GOVT/32-INSTITUTIONAL LAND-III (Computer No. 26524) under Note # 428 dated 24/09/2025.



(3)

- 7. That in full compliance with the above direction, the land measuring 250 sqm at the water body, Khasra No. 660, Rangpuri Village, was **handed over to DJB on 30.09.2025**, after due demarcation.
- 8. That the handing over was a formal process, in the presence of the officials of the DDA and DJB the **Handing Over/Taking Over** document was signed on 30.09.2025. A copy of the formal 'Handing Over/Taking Over' document, of the land measuring 250 sqm at the water body, Khasra No. 660, Rangpuri Village, is herewith annexed and marked as **ANNEXURE A-1**.
- 9. It is submitted that the issue raised by the DJB regarding the land transfer for the Rangpuri SPS has thus been resolved and fully addressed by DDA.
- 10. That the Respondent DDA is fully committed to taking concerted action to redress the environmental issues involved and seeks the indulgence of the Hon'ble Tribunal to take the present Affidavit on record as due compliance with the Order dated 15.09.2025.

(Signature)
 श्री एन. सरवण कुमार
 उपाध्यक्ष
 दिल्ली विकास प्राधिकरण
 विकास सदन, आई.एन.ए
 नई दिल्ली-110023

Identify the Deponent who has signed/put thumb impression in my presence

VERIFICATION

31 OCT 2025

I, the above-named deponent, do hereby verify at New Delhi on this day of _____, OCTOBER, 2025 that the contents of this Affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.



(Signature)
 श्री एन. सरवण कुमार
 DEPONENT
 दिल्ली विकास प्राधिकरण
 विकास सदन, आई.एन.ए
 नई दिल्ली-110023

CERTIFIED THAT THE DEPONENT'S
 Shri/Smt./Km.....*(Signature)*
 S/o, W/o, D/o, Sh.....*(Signature)*
 Identified by Shri/Smt. *(Signature)*
 has solemnly Attested before me at Delhi
 on.....*(Signature)* 31 OCT 2025
 that the contents of the affidavit which
 have been read Over & explained to him/her
 are true & correct to his/her knowledge.

NOTARY

(4)

DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
SOUTHERN PROJECT DIVISION - I, DDA
DDA OFFICE COMPLEX, VASANT KUNJ,
NEW DELHI - 110070
EMAIL : ee@dd1dda.dda.org.in
PHONE NO. 011-26122318



दिल्ली विकास प्राधिकरण,
उत्तरिणी अड्डा, SPD-1
डि. वि. प्र., डि. वि. प्र. - वासन्त कुंज,
भोखाना परिसर रोड, नई दिल्ली-70
ई मेल : ee@dd1dda.dda.org.in
फ़ोन नं. 011-26122318

HANDING OVER/ TAKING OVER

This is with the reference to the e-office File No. LD/IL/0001/2022/GOVT/32-INSTITUTIONAL LAND-III (Computer No. 26524) under Note # 428 dated 24/09/2025 direction has been issued to Engineering Wing for hand over the land measuring 250 sqm for SPS at water body khasra No. 660, Rangpuri Village to Delhi Jal Board.

In compliance of the above direction, the land measuring 250 sqm at water body khasra No. 660, Rangpuri Village is hereby handed over to DJB today i.e. on 30.09.2025 after demarcation.

Enclosure :-

- I. TSS of Land measuring 250 sqm for SPS at water body khasra No. 660, Rangpuri Village.

HANDED OVER

Sachin
30/09/2025

(SACHIN KUMAR VISHWAKARMA)
JE /SPD-1/DDA

Rajeev
30/09/25

(RAJEEV KUMAR)
AE-III, SPD-1/DDA

TAKEN OVER

Tarun
30/09/25

(TARUN SHOKEEN)
JE/DR-XIV, DJB, SPS Najafgarh

Manish
30/09/25

(MANISH DAGAR)
AE/DR-XIV, DJB, SPS Najafgarh

Kgo
30/9/25
Kgo (DJB)